

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 1293
ANSWER DATE 11.02.2025

PROPERTY CARDS UNDER SVAMITVA SCHEME

1293. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:
SHRI MANICKAM TAGORE B:

Will the Minister of PANCHAYATI RAJ be pleased to State:

- (a) whether it is true that despite the distribution of 65 lakh property cards under the Survey of Villages and Mapping with Improvised Technology in Village Areas (SVAMITVA) scheme, the reason due to which have marginalized communities, particularly Dalits and Tribals, been excluded from its benefits;
- (b) the details of outline measures taken by the Government to ensure equitable access for all sections of society;
- (c) whether it is a fact that the SVAMITVA scheme promises economic empowerment, land disputes continue to persist in rural areas and the details of specific actions are being taken by the Government to resolve these ongoing issues, especially in regions where the scheme's impact remains limited;
- (d) whether the Government claims the SVAMITVA scheme will unlock over Rs. 100 lakh crore in economic activities and if so, the details thereof;
- (e) the manner in which that the Government plan to ensure that these benefits are distributed equally, especially to economically backward and underdeveloped rural areas and there are concerns regarding transparency and corruption in the land digitization process; and
- (f) the details of steps taken by the Government to address these issues and ensure that the scheme's implementation is free from malpractices?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a), (b) & (c): On January 18, 2025, the Hon'ble Prime Minister oversaw the e-distribution of 65.89 lakh property cards in over 52,000 villages in 10 States and 2 Union Territories. The SVAMITVA Scheme focuses on preparation of property cards for the residential properties in the Village Abadi areas with target to cover every residential property parcel in rural inhabited areas including those owned by the marginalized sections of the society.

One of the primary objectives of the scheme is to empower the people in the rural areas by providing legally recognized property documents for the residential properties owned by them. This has also facilitated access to institutional credit as well as resolution of dispute related to property through accurate demarcation and formal ownership document. States/Union Territories have set specific acts/rules under their Revenue or Panchayat Raj Acts to govern the finalization of maps and property cards. These rules include an objection period, allowing property owners to raise claims or objections before the final property cards are prepared. This process ensures accurate land records and addresses potential discrepancies or disputes. Property cards are issued to residential property owners from all sections of the society, however social group wise records are not maintained by this Ministry.

(d): The SVAMITVA scheme aims to facilitate the monetization of residential property in rural inhabited/village Abadi areas for securing bank loans. The scheme has successfully mapped over 3.17 lakh villages using advanced drone technology, covering an impressive 67,000 square kilometers of rural residential land valued at Rs. 132 lakh crore.

(e) & (f): Scheme has transparent and well-defined processes. Scheme covers all sections of the society residing in rural inhabited (Abadi) areas of Villages. States/UTs have provided specific sections in the relevant State Acts/Rules to govern the finalization of maps and preparation of property cards. These provisions include inquiry process with an objection period, allowing property owners to raise claims or objections before the final property cards are prepared. This process ensures accurate land records and addresses potential discrepancies or disputes. Further, property owners in villages inhabited (Abadi) areas hailing from all sections of the society are potential beneficiaries of the intended benefits of the scheme including legally backed property document, accurate demarcation of their residential property, resolution of property related disputes, or access institutional credit based on the property cards.
